

(b) if so, how Government propose to provide representation to the communities in proportion to their population; and

(c) whether Government propose to think of devising some plan for reserving some seats or nomination to these classes like Scheduled Castes and Scheduled Tribes?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). It is not clear which are the backward classes numbering about 20 referred to in the question. However, under the Constitution, reservation is made only for the Scheduled Castes and Scheduled Tribes in the Lok Sabha and State Legislatures in proportion to their population. Such reservation is made on the basis of the total population of the Scheduled Castes/Tribes and not on the basis of the population of individual caste/tribe.

(c) No, Sir. There is no provision for nomination of Sch. Castes and Sch. Tribes in the Lok Sabha and State Legislatures.

Effects of Reorganisation of States

2771. SHRI DHARMAVIR VASISHT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the reorganisation of States on linguistic basis resulting in smaller States has led to greater production and prosperity; and

(b) if so, whether the Government propose to reorganise larger linguistic States in smaller units with the consent of the people of the States?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) The size of a State does not necessarily have a relationship with production or prosperity of a State.

(b) There is no such proposal at present.

Transport Subsidy to Industrially Backward Districts

2772. SHRI K. B. CHETTRI: Will the Minister of INDUSTRY be pleased to state:

(a) the names of the industrial backward Districts, State-wise;

(b) the names of the districts which are getting facility of transport subsidy; and the names of the districts which are not eligible for transport subsidy;

(c) the reasons thereof; and

(d) whether the facility of transport subsidy with regard to the district of Darjeeling is under the consideration of the Government?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) Names of the industrially backward districts and areas selected to qualify for (i) concessional finance facilities and (ii) the Central Scheme of Investment Subsidy, are listed in the statements I and II, respectively laid on the Table of the House. [Placed in Library. See No. LT-633/77.]

(b) and (c). A Working Group was set up in 1968 at the instance of the Committee of the National Development Council to recommend Fiscal and Financial Incentives for starting industries in the selected backward areas. One of the recommendations of the Working Group was for provision of transport subsidy to industries in selected backward and remote areas. The recommendation was subsequently gone into further by a Committee on Transport Subsidy. The Committee was of the view that the geographic position of the State of Jammu and Kashmir and the North Eastern region was quite different from that of the other states and Union Territories. Taking into account the excessive remoteness from markets of manufactured goods, sources of principal industrial raw materials and also the data about

the element of transportation costs borne by some of the industries in the States of Jammu and Kashmir and the States and Union Territories in the North Eastern Region, the Committee had, among other things, recommended that a scheme of transport subsidy should be limited to these State and Union Territories only. In pursuance of the Committee's recommendations, the Central Scheme of Transport Subsidy was initiated in 1971 to cover the States and Union Territories referred to above. Subsequently, after a study of the data regarding the transportation costs and the freight rates, the scheme has been extended also to the Himachal Pradesh State, hilly areas of Uttar Pradesh (viz., the districts of Dehradun, Nainital, Almora, Pauri Garhwal, Tehri Garhwal, Pithoragarh, Uttarakashi and Chamoli), Andaman and Nicobar Islands and the Lakshadweep.

(d) The proposal of the West Bengal Government for extension of the Scheme to the Darjeeling hill area is under examination.

Water Supply Schemes by Bharat Coking Coal Limited in Dhanbad

2773. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

- (a) amount spent on water supply schemes by the Bharat Coking Coal Limited in Dhanbad upto now;
- (b) number of schemes commissioned;
- (c) number of collieries where miners are getting filtered water;
- (d) whether there is any arrangement for supply of filtered water to the miners in the underground; and
- (e) action taken on the memorandum submitted by the Nigrani Committee, B.C.C.L., Dhanbad on 10th June, 1977 on the above subject to the Minister?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Amount spent by Bharat Coking Coal Limited on completed water supply schemes is Rs. 69.53 lakhs. This does not include the amount spent on schemes under progress.

- (b) Comprehensive schemes 22
- Improved schemes 31

(c) Filtered water supply is made in 60 collieries of Bharat Coking Coal through either schemes formulated by B.C.C.L. or other agencies, such as Jharia Water Board.

(d) Piped filtered water is supplied underground in two collieries. In other collieries, filtered water is carried by workers in bottles supplied by the Company or is made available underground in water cisterns mounted on trolleys.

(e) The memorandum is under examination.

F.I.R. Lodged with Sarai Rohilla Police Station, Delhi

2774. SHRI RAM KANWAR BERWA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether F.I.R. No. 917 dated the 30th October, 1975 u/s 324 was lodged with Sarai Rohilla Police Station, Delhi if so, the contents of the F.I.R.;
- (b) whether this case was hushed up by the SHO of Sarai Rohilla P.S. during the emergency, and the orders of the Court in the matter have not been carried out till today; and
- (c) if so, the steps Government contemplate to do justice to the aggrieved family and to bring the culprits to book?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) On 30th October, 1975, one Partap Singh of Tri Nagar lodged a report at PP Shanti